

ITEM NO.4,4.1 Court 6 (Video Conferencing)

SECTION IV-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 7367/2021

(Arising out of impugned final judgment and order dated 30-03-2021 in WA No. 568/2020 passed by the High Court Of Karnataka At Bengaluru)

NATIONAL LAW SCHOOL OF INDIA UNIVERSITY  
VERSUS  
HRUDAY P.B. & ANR.

Petitioner(s)

Respondent(s)

(ONLY I.A. NO. 82515/2021 and 99207/2021 IN CONNECTED matter SLP(C) NO. 8006-8007/2021 TO BE LISTED ON 25.08.21)

WITH

SLP(C) No. 8006-8007/2021 (IV-A)

(IA No. 82515/2021 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 99207/2021 - MODIFICATION OF COURT ORDER)

Date : 25-08-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Huzefa Ahmadi, Sr. Adv.  
Mr. Aditya Narayan, Adv.  
Mr. Rohit Sharma, Adv.  
Ms. Lalia Elizabeth Philip, Adv.  
Mr. Rounak Nayak, Adv.  
Ms. Arju Chaudhary, Adv.  
Mr. Archishman Chaudhary, Adv.  
Mr. Renoy Vincent, Adv.  
Mr. Pratham Narendrakumar, Adv.  
Mr. Kumar Dushyant Singh, AOR

For Respondent(s) Mr. P.S. Patwalia, Sr. Adv.  
Mr. Shailesh Madiyal, AOR  
Mr. Sudhansu Prakash, Adv.  
Ms. Rakhi M., Adv.  
Ms. Sruthi Iyer, Adv.  
Ms. Neha Jain, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

SLP(C) No.7367/2021

Taken on Board.

We have heard learned counsel for the parties at some length.

We appreciate that the petitioner/Institute is a School of excellence. We also appreciate the endeavour to prevent plagiarism. However, in the facts of the case, we do believe that as per the existing regulations, the necessary formalities were not followed and that is what has given rise to the order of the learned Single Judge, dated 18.11.2020.

It appears that the petitioner felt a sting of the ultimate observations of the Court and that may have persuaded the petitioner to approach the Division Bench of the High Court. The impugned order of the Division Bench is based on a concession by the Registrar of the University. In fact, there is no judgment of the Division Bench in the present case. What was sought to be contended before us was as if the Registrar did not give his consent, something we don't appreciate given that it was a physical hearing and thus there was a little chance of any misunderstanding. If at all the same had occurred, it was for the petitioner to have approached the Division Bench explaining the position rather than come up before this Court by filing the special leave petition.

There has also been subsequent developments in terms of the respondent No. 1 completing all the

necessary courses and in fact dropped the paper itself where the allegation arose. The endeavour of the learned senior counsel for the petitioner to read out the e-mails of the respondent No. 1 as admission of guilt is something which has not been accepted by the learned Single Judge and having read the same, we would seek to endorse the same. Learned senior counsel for the petitioner did seek to contend that judicial intervention in educational matter creates its own complications in maintaining discipline. We would say that normally the Court would loathe to interfere in disciplinary matters of educational institutions and if at all, the universities should be able to set its own house in order in its own way. But at times when things are pressed beyond the stage, judicial intervention becomes necessary and that is what appears to have happened in this case. We would make it clear that there is no encouragement by us for students to assume that they can get judicial redressal if they act contrary to the regulations.

In view of the above discussion, we are not inclined to entertain the special leave petition.

The special leave petition is, accordingly, dismissed.

Needless to say the respondent No. 1 will be permitted to join the 5<sup>th</sup> semester, if not already

permitted.

Pending applications, if any, stand disposed of.

SLP(C) NOs. 8006-8007/2021

In view of the above order, the special leave petitions are dismissed.

Pending applications stand disposed of.

[CHARANJEET KAUR]  
ASTT. REGISTRAR-cum-PS

[POONAM VAID]  
COURT MASTER (NSH)